

**HIGH COURT OF HIMACHAL PRADESH, SHIMLA – 171 001.**

No:HHC/GAZ/14-48/74-IX-

Dated: 5<sup>th</sup> August, 2013.

**CORRIGENDUM**

After the words **“belonging to General Category”** appearing between the words ‘(Advocates)’ and ‘for appointment’ in first Para of Notice No.HHC /GAZ/14-48/74-IX-20041, dated 26.07.2013 following words are inserted:

**“ (includes eligible candidates belonging to any category – open or reserved )”.**

An explanation be read at the end of Para-2 of the said notice as under:

**“Explanation:** The candidates who had already submitted their applications in the earlier process for appointment of Additional District & Sessions Judges initiated vide advertisement Notice No. HHC/GAZ/14-48/74-IX-14830 dated 30<sup>th</sup>/31<sup>st</sup> May, 2013, which has been annulled, have to submit fresh applications.”

By order of the Hon’ble High Court

Sd/-  
( A.C. Dogra)  
Registrar General.